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Cr1.A.No. 628-629 OF 2001

ITEM NO.102

COURT NO.9

SEC -II

MM

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S).628-629 OF 2001@@  
BB

Surendra S Rautela @ Surendra S Bengali Appellant(s)

VERSUS

State of Bihar Now State of Jharkhand Respondent(s)

(with appln. for exemption from filing OT)

CRL A Nos.630/2001 (with appln. for bail and office report)

SLP(Crl) 1964-65/2001 (with appln. for stay and office report)

DATE: 4-9-2001 These matters were called on for hearing today. @@

BB

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH

HON'BLE MR. JUSTICE R.P. SETHI

For Appellant (s) : Mr. Himanshu Shekhar, Adv.

For Respondent(s) : Mr. Lakshmi Raman Singh, Adv.

Mr. Ambhoj Kr. Sinha, Adv.

Mr. Ashok Mathur, Adv.

UPON being mentioned the Court made the following

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At the request of learned counsel for the appellant these matters are adjourned for four weeks for production of additional documents.

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(D.L. Chugh)  
Court Master

(K.K. Chadha)  
Court Master